MAHARASHTRA

Notification No. S.R.O 16-E dated 8th August, 1973 published in the Gazette of India Extra ordinary dated August 10. 1973

S.R.O. 16.E dated 8th August, 1973—In exercise of the powers conferred by sub-section (1) of Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government hereby extends to the Cantonment of Aurangabad, the Hyderabad Houses (Rent. Eviction and Lease) Control Act, 1954 (Hyderabad Act XX of 1954), ,as in force in the State of Maharashtra, with following modifications, namely :—

In the said Act :—

(a) in Section 1, for sub-section (3), the following sub-section shall be substituted, namely :—

"(3) It shall extend to the cantonment of Aurangabad as declared under Section 3 of the Cantonments Act, 1924 (2 of 1924)"

(b) in Section 2,

(i) clause (d) shall be omitted.

(ii) in sub-clause (i) of clause (g), the words and figures "the Hyderabad Rent Control Order 1353 Fasli or" shall be omitted.

(c) in Section 9 in sub-section (2),

(i) in clause (b), for the words "the Municipal Corporation or other local body as the case may be", the following words shall be substituted namely :—
"the Aurangabad Cantonment Board",

(ii) in the first proviso to clause (c), for the words "the Municipal body" the "following words shall be substituted, namely :—
"the Aurangabad Cantonment Board",

(d) in Section 15, in sub.section (2), in clause (ii), the words, figures and letter "the Hyderabad House Rent Control Order of 1353 F. or" shall be omitted.

(e) for Section 16 the following Section shall be substituted namely:—

16. "conversion of residential building into a non-residential building—
No residential building in the cantonment shall be converted into a non-residential building except with the permission in writing of the Central Government or such other authority as may be authorised by that Government in this behalf".

(f) in Section 18, the words and figures "under the Hyderabad House Rent Control Order of 1353 Fasli or" shall be omitted,

(g) in Section 25—

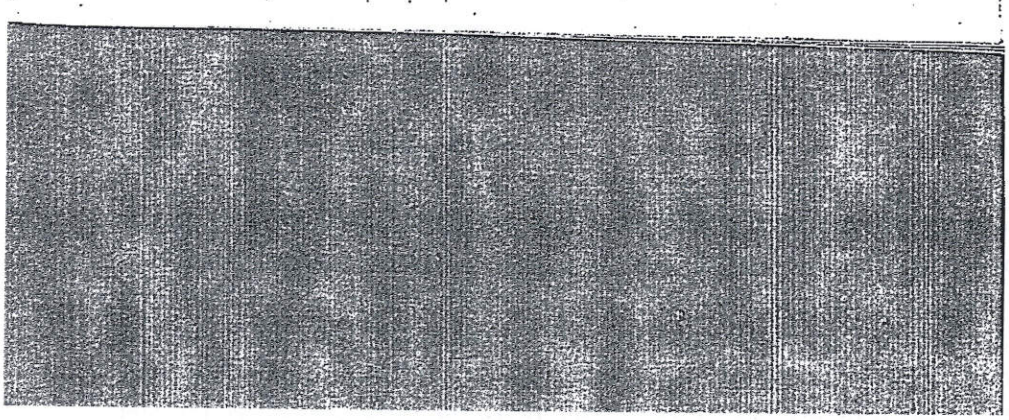
(i) the words "in the cities of Hyderabad and Secunderabad to the Chief Judge, small causes Court and else where" appearing in sub-section 1 shall be omitted.

(ii) sub-section 5 and 6 shall be omitted.

(h) For Section 29, the following Section shall be substituted, namely:—

"29 Executive Officer of the Cantonment Board to furnish certified extracts from assessment list:—

The Executive Officer of the Aurangabad Cantonment Board shall on application made in this behalf grant to the applicant a certified copy of the extract from the assessment list of the Cantonment Board showing the rental value of the building or buildings in respect of which application has been made relating to the period specified in the application. Such certified copy shall be received as evidence of the facts stated therein in proceedings under this Act."



(i) in Section 31, for sub-section (i), the following sub-section shall be substituted, namely :

(i) Nothing contained in this Act shall apply to :—

(i) any premises within the cantonment belonging to the Government;

(ii) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment taken on lease or requisitioned by the Government; or

(iii) any house within the cantonment which is, or may be appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act, 1923 (6 of 1923)

(j) Section 36 shall be omitted.

(k) for Section 37, the following Section shall be subsituted namely:—

"37. Indemnity for acts done under this Act :—

(1) No suit prosecution or other legal proceeding shall lie in any court against any officer or servant of the Government or any person acting under his direction or aiding or assisting him, for any thing which is in good faith done or intended to be done in pursuance of or under this Act.

(2) No suit or other legal proceeding shall lie against the Government for, or on account of, or in respect of, any act, matter or thing whatsoever purporting to have been done in pursuance of or under this Act".

(l) The Schedule shall be omitted.

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Notification no SRO-2-E dated 28th Feb., 1970 Published in the Gazette of India dated 28th Feb., 1970.

S. R. O. 2-E dated 7.8 Feb, 1970— In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government extends to the cantonment of Kamptee in the state of Maharashtra. The Central Provinces and Berar Regulation of Letting of Accommodation Act, 1946 (Central Provinces and Berar Act No XI of 1946) as in force on the date of this notification in that part of the state of Maharashtra in which Kamptee cantonment is situated with the following modification namely :—

In the Central Provinces and Berar Regulation of Letting of Accommodation Act, 1946 (Central Provinces and Berar Act, No XI of 1946)

(a) in Section 1 :—

(i) for sub-section (2), the following sub-section shall be substituted, namely :—

"(2) It extends to the cantonment of Kamptee"—

Explanation :—A cantonment means any area declared to be cantonment under Section 3 of the Cantonments Act, 1924 (2 of 1924).

(b) **after Section I,** the following Section shall be inserted namely :—

"(i-A) nothing contained in this Act shall apply to—

(i) any premises within a cantonment belonging to the Government or a Cantonment Board;

(ii) any tenancy or other like relationship created by a grant from the Government in respect of premises within the cantonment or taken on lease or requisitioned by the Government; or

(iii) any house within a cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments (House-Accommodation) Act, 1923 (6 of 1923).

(c) **In Section 2,** after the words "by general or special order" the words "which shall extend to such area as the State Government may by notification direct" shall be omitted.

(d) Section 3 shall be omitted.

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Notification No. SRO 8/E dated 27th December, 1969 Published in the Gazette of India (Extraordinary) dated 29th December, 1969.

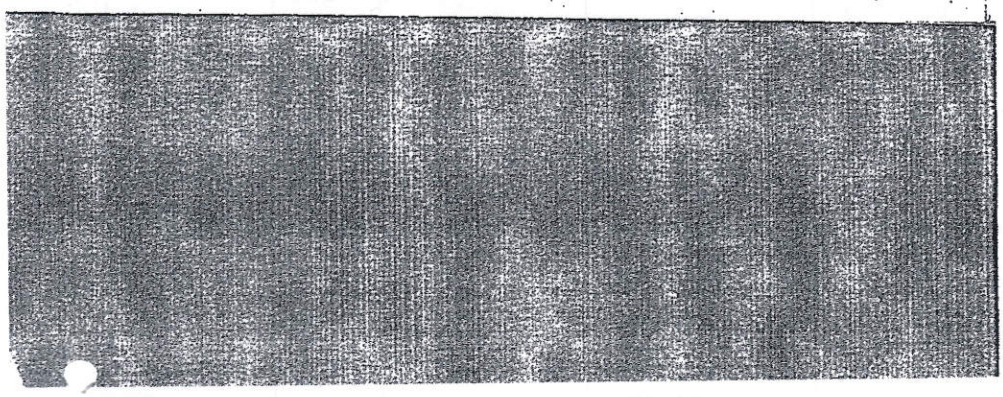
S. R. O. 8/E dated 27.12.1969—In exercise of the powers conferred by Section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957 (46 of 1957), the Central Government hereby extends to all the cantonments in the state of Maharashtra except the Cantonments of Aurangabad and Kamptee, the Bombay Rents, Hotel And Lodging House Rates Control Act, 1947 (Bombay Act No. LVII of 1947) as in force on the date of this notification in the state of Maharashtra in which the cantonments are situated with the following modifications, namely :—

In the Bombay Rents, Hotel And Lodging House Rates Control Act, 1947 :—

(a) **for Section 2,** the following Section shall be substituted, namely :—

"(2) (i) It extends to the cantonments of Ahmednagar, Dehu Road, Deolali, Kirkee and Poona.

(2) The Central Government may, at any time by notification, direct that any or all the provisions of this Act shall cease to extend to such area and on such date as may be specified in the notification; and on that date the said provisions shall cease to be in force in such area."*



(b) **in Section 3,** for sub section (I), the following sub-section shall be substituted, namely :—

"(1) It shall come into force at once".

(c) (i) **in Section 4,** for sub-section (I), the following sub-section shall be substituted, namely:—

"(1) Nothing contained in this Act shall apply to—

(i) any premises within a cantonment belonging to the Government or Cantonment Board;

(ii) any tenancy or other like relationship created by a grant from the Government in respect of premises within the Cantonment taken on lease or requisitioned by the Government; or

(iii) any house within a cantonment which is, or may be, appropriated by the Central Government on lease under the Cantonments House-Accommodation) Act 1923, (6 of 1923)".

(ii) sub-section (3) shall be omitted.

(iii) **in sub-section (4),** clause (b) shall be omitted.

(d) Section 4A shall be omitted.

(e) **in Section 5** after clause (4), the following clause shall be inserted namely:—

"(4-A) 'Local Authority' includes a Cantonment Board,"

(f) **in Section 6,** for sub-section (1) and (IA), the following sub-sections, shall be substituted, namely :—

"(1) This part shall apply to premises let for residence, education, business, trade or storage: Provided that the State Government may, by notification in the Official Gazette, direct that in any of the cantonment areas, this part shall cease to apply to premises let for any of the said purposes :

Provided further that the State Government may, by like notification, direct that in any of the said areas, this part shall re-apply to premises let for such of the aforesaid purposes as may be specified in the notification.

(IA) The State Government may, by notification in the Official Gazette direct that in the cantonment areas, this part shall apply to premises let for any other purpose."

(g) Section 50 shall be omitted,

(b) Schedules 1 and II shall be omitted.